

(b) if so, what is their number and what honorarium is paid to them;

(c) the work turned out by them in 1951 and 1952; and

(d) whether there are paid recruiting officers also at present?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI):

(a) Yes.

(b) 133; no honorarium is admissible to these officers.

(c) They secured 2,377 fit recruits in 1951 and 1,227 in 1952.

(d) Yes.

RECRUITMENT TO THE NATIONAL TERRITORIAL ARMY

129. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) what is the target fixed for the country as regards recruitment to the National Territorial Army;

(b) whether the target has been reached; and

(c) what is the amount spent on allowances to trainees from August 1949 to date?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI):

(a) The target originally fixed for recruitment to the Territorial Army was 1,30,000 but this is subject to alteration in the light of operational requirements.

(b) No.

(c) About Rs. 39½ lakhs have been spent on the pay and allowances etc. of the Territorial Army trainees from 1st August 1949 to 30th June 1953.

EMPLOYEES OF THE INSURANCE COMPANIES AND THEIR CONDITIONS OF SERVICE

130. SHRI B. V. KAKKILAYA: Will the Minister for FINANCE be pleased to state:

(a) the number of employees under the various Insurance Companies in India on 31st December, 1952; and

(b) the details of the wage scales, dearness allowance, bonus, hours of work, leave with pay, provident fund, pension and gratuity rules applicable to such employees?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) and (b). No information is available with the Government.

RETRENCHMENT OF WORKERS FROM THE ORDNANCE ESTABLISHMENTS IN PUNJAB

131. SHRI K. C. GEORGE: Will the Minister for DEFENCE be pleased to state:

(a) whether it is a fact that over 1,000 workers were retrenched from the Ordnance Establishments in Punjab recently;

(b) if so, what are the concessions given to such retrenched employees;

(c) whether any alternate employment is offered by Government to the retrenched employees as promised by the Minister during the last session of Parliament; and

(d) whether the schemes for the starting of production for civilian consumption in the Ordnance Factories have not yet been put into effect?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) No, Sir. In recent months retrenchment has taken place in only one Ordnance Establishment in the Punjab, viz., Ammunition Depot, Gurgaon. 107 persons were declared surplus, of which 58 were found alternative employment, and the remaining 49 (including 36 casual employees) were actually retrenched.

(b) Normal benefits admissible on discharge.

(c) Every effort is made to provide alternative employment for surplus